

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

Regn. No 153/88

Date of Decision: 16.5.88

Shri Jai Nand

...Petitioner

Versus

Union of India

...Respondent

For Petitioner: Shri Ajit Singh Grewal, Advocate

For Respondent: Shri M.M. Sudan, Advocate

CORAM: HON'BLE MR. P. SRINIVASAN, ADMINISTRATIVE MEMBER

JUDGEMENT

(Judgement of the Bench delivered by
Mr. P. Srinivasan, Administrative Member)

This application has come up before me for admission today. When the case was called, neither the applicant nor his counsel appeared. Since notice of admission was issued to the respondent, Shri M.M. Sudan counsel for the respondent was present. I find that the applicant did not appear on the last occasion also i.e., on 16.5.88. In the circumstances I admit the application and proceed to deal with the matter on merits with the assistance of Shri Sudan.

2. The prayer in the application is that the operation of order dated 4.11.87 by which the applicant was asked to vacate the Government quarter being occupied by him should be stayed till his appeal against his dismissal by the Disciplinary Authority was decided. Shri Sudan informs me that the appeal against the dismissal of the applicant has been disposed of by the Appellate Authority on 26.2.88. Since the prayer in the application was that he should be allowed to remain in the quarter till the disposal of the said appeal, the applicant's grievance no longer survives since the appeal has been disposed of.

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3. In the circumstances the application is dismissed as having become superfluous.

P. Srinivasan 16/5/86
(P. Srinivasan)
Administrative Member